

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

12. C.P.(IB)-1366(MB)/2019

CORAM:

SHRI SHYAM BABU GAUTAM
HON'BLE MEMBER (T)

SHRI KISHORE VEMULAPALLI
HON'BLE MEMBER (J)

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 07.03.2023**

NAME OF THE PARTIES: - Patel Retail

V/s

Agro Home Products LLP

APPEARANCES: -

FOR OPERATIONAL CREDITOR : Absent.

FOR CORPORATE DEBTOR : Absent.

Section: 9 of Insolvency and Bankruptcy Code, 2016

ORDER

The matter is taken up through Virtual Hearing (VC).

None present from either side. Neither the Operational Creditor nor the Corporate Debtor appeared. Further on several dates, it is evident from the record that the amount is very meagre, hence it appears that the Operational Creditor is not interested to pursue the matter. Taking note of their continuous absence particularly the Counsel for the Operational Creditor and also the Corporate Debtor, this Bench is left with no option except to dismiss the Petition for non-prosecution. Accordingly the **C.P.(IB)-1366(MB)/2019 is dismissed for non-prosecution.** File be consigned to records.

Sd/-

SHYAM BABU GAUTAM
Member (Technical)

Sd/-

KISHORE VEMULAPALLI
Member (Judicial)